Expert committee for Auto Fuel Vision and Policy, 2025

3814.DR. K.V.P. RAMACHANDRA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Government had constituted an Expert Committee to draft Auto Fuel Vision and Policy, 2025;
- (b) if so, the details thereof along with the Terms of Reference of the Committee;
 - (c) whether the Committee has submitted the report;
 - (d) if so, the details thereof; and
 - (e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes, Sir. Government had constituted an Expert Committee under the Chairmanship of Shri Soumitra Choudhuri, Member, Planning Commission, to draft Auto Fuel Vision and Policy 2025 with the following Terms of Reference:

- (i) Recommend road map for auto fuel quality till 2025 for the country, taking into account the achievement under the last Auto Fuel Policy, emission reduction of in-use vehicles, growth of vehicles and supply and availability of fuels.
- (ii) Recommend suitable mix of auto fuels including gas and its specifications, considering the following:
 - (a) Availability of infrastructure and logistics of fuel supplies,
 - (b) The processing economics of Auto fuels, and
 - (c) Improvement in the quality of fuel *vis-a-vis* improvement in vehicle engine technology.
- (iii) Recommend vehicular emission norms for various categories of vehicles and roadmap for their implementation.
- (iv) Recommend use of alternate fuels to minimize impact on environment.
- (v) Recommend fiscal measures for funding requisite upgradation of Oil Refineries, logistics and removal of Inter-fuel distortions.
- (c) to (e) The Committee has submitted its Report to the Government on 2nd May, 2014. Government has circulated the Report among all Ministries/Departments/States/

Written Answers to

Union Territories to elicit their views on the Report. The report has also been uploaded on website of the Ministry of Petroleum and Natural Gas. The Committee has recommended a phased programme for upgradation of fuel quality norms across the country.

LPG distributors in Madhya Pradesh

†3815. DR. VIJAYLAXMI SADHO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

- (a) the district-wise number of LPG distributors in Madhya Pradesh;
- whether it is a fact that as compared to other States, the number of LPG distributors in the rural areas of Madhya Pradesh is less;
- (c) the details of the parameters for appointing LPG distributors in the country; and
- (d) whether Government proposes to appoint more distributors to meet the demand of the people?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) District-wise number of LPG distributors of Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) in the State of Madhya Pradesh are given in Statement-I, II and III (See below).

- (b) State/UT-wise details of LPG distributorship of IOC, BPCL & HPCL as on 1.06.2014 serving rural areas are given in Statement-IV, V and VI (See below).
- (c) and (d) The appointment of LPG distributorship is a continuous process. Locations for setting up LPG distributorships are identified based on available refill sale potential that can sustain economically viable operation of an LPG distributorship. The refill sale potential is based on several factors including population, population growth rate and economic prosperity in the area.

As on 01.06.2014, the details of LPG distributorships under various stages of selection process is as under:

Type of Distributorship	No. of Pending LoI for commissioning	No of locations advertised pending for issuance of LoI
Regular LPG Distributorship (Against various Marketing Plants)	520 an)	4533
RGGLV	1477	3107

[†]Original notice of the question was received in Hindi.